

MINUTES OF THE MEETING No. 38/13 dated 19.12.2012 (held on 26.12.2012) UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri P.P. Srivastava , Dy. Industrial Adviser, Department of Chemical and Petrochemical (Chemical Division), Shastri Bhawan, New Delhi
2. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
3. Shri Parveen Sharma, Dy. Director General of Foreign Trade, Norms Committee-IV, Office of DGFT, Udyog Bhawan, New Delhi
4. Shri G. Saravanan, Foreign Trade Development Officer, Norms Committee – IV, Office of DGFT, Udyog Bhawan, New Delhi.

The Committee first considered minutes of the ALC Meeting No.37/13 for confirmation and confirmed and adopted the same without any change.

Case No M-122 NC No.38/13 Dated 19.12.12 (held on 26.12.2012)	M/ s Kancor Ingredients Ltd, Cochin F.No.01/83/50/470/AM12/DES-IV RLA F.No.10/24/40/33/AM12 Lic.No.1010044668 dated 2.8.2011
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The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNP/02/09-10/2779 dated 27.7.2012, the Committee decided to approve the cases, as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Black Pepper	21.10 MT	Light Black Pepper (Light Berries)	160 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.13/83 dated 27/6/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-123 NC No.38/13 Dated 19.12.12 (held on 26.12.2012)	M/ s Versatile Chemicals Ltd, Mumbai F.No.01/83/50/136/AM11/DES-IV RLA F.No.03/95/40/178/AM11 Lic.No.0310577223 dated 3.6.2010
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The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/66/2010-Chem.II dated 17.12.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Oleic Acid VLT SPL 70%	1 Kg	Oleic Acid 75% Minimum	1.019 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 38/83-ALC1/2012 **MEETING DATE** : 19.12.2012

1	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Approved
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the license has been surrendered unutilized by firm, which has been cancelled by Jt.DGFT, Cochin, vide their letter dated 23.6.2012. Committee, hence decided to withdraw the case from agenda.			

2	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:16.01.2013
	Decision : Re-listed on 16.1.2012.			

3	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:16.01.2013
	Decision : Re-listed on 16.1.2012.			

	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2012	Status:Case
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4			19.12.2012	Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:16.01.2013
	Decision :Re-listed on 16.1.2012.			

5	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:16.01.2013
	Decision :Re-listed on 16.1.2012.			

6	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:16.01.2013
	Decision :Re-listed on 16.1.2012.			

7	Case No.:12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:16.01.2013
	Decision :Re-listed on 16.1.2012.			

8	Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Approved
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/48/2008-PC.II dated 26.11.2012 the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Unylinker Nitto Phase HL Solid Support Powder	1 Kg	1. Nitto Phase HL Solid Support	0.844 Kg
		2. O-(benzotriazol -1-y1) N,N,N,N - tetramethyluronium	0.120 Kg

	hexafluorophosphate (HBTU)	
	3. N-Methylimidazole (NMI)/1-Methylimidazole Min. 99%	0.436 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:39/34/83-ALC1/2011	Party Name:PROEC ENERGY LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Approved
HQ File :01/83/050/00606/AM12/	RLA File :05/24/040/00216/AM12/	Lic.No/Date:0510303284 21.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/11/2012-Chem.II dated 12.12.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Agglomerated Lignite (Oil Well Chemical)	1 Kg	1. Di Hydrogenerated Tallow Di Methyl Ammonium Chloride	0.326 Kg
		2. Nonyl Phenol	
		3. Tall Oil Fatty Acid	0.075 Kg
		4. Triethylene Tetramine (TETA)	0.035 Kg
		5. Iso Propyl Alcohol	0.0095 Kg
		6. Lignite	0.014 Kg
			0.545 Kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:6/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
HQ File :01/83/050/00186/AM13/	RLA File :09/24/040/00645/AM12/	Lic.No/Date:0910051860 22.03.2012	Defer Date:16.01.2013
Decision : Reminder issued to M/o Steel on 2.11.2012. Another reminder to M/o Steel dated 27.12.2012 issued by this office. Accordingly			

the case may be re-listed on 16.1.2013.

11	Case No.:19/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00199/AM13/	RLA File :09/24/040/00653/AM12/	Lic.No/Date:0910051916 28.03.2012	Defer Date:16.01.2013
	Decision : Reminder issued to M/o Steel on 2.11.2012. Another reminder dated 27.12.2012 to M/o Steel issued by this office. Accordingly the case may be re-listed on 16.1.2013.			

12	Case No.:56/26/83-ALC1/2012	Party Name:BAJAJ HERBALS PVT. LTD.,	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00538/AM13/	RLA File :08/24/040/00007/AM13/	Lic.No/Date:0810110560 10.04.2012	Defer Date:16.01.2013
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Accordingly case may be re-listed on 16.1.2013.			

13	Case No.:55/26/83-ALC1/2012	Party Name:SOOD RESINS & POLYMERS	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00537/AM13/	RLA File :22/24/040/00004/AM13/	Lic.No/Date:2210012782 30.04.2012	Defer Date:16.01.2013
	Decision : D/L dated 5.11.2012 issued by Deptt. of C&PC(PC Div.). Reminder to firm dated 27.12.2012 issued by this office. Accordingly the case may be re-listed on 16.1.2013.			

14	Case No.:9/14/83-ALC1/2012	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00252/AM13/	RLA File :34/24/040/00038/AM13/	Lic.No/Date:3410034171 21.05.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per agenda. Reminder to firm issued on 2.11.2012 by this office. Accordingly the case may be re-listed on 16.1.2013.			

	Case No.:1/14/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Approved
	HQ File :01/83/050/00244/AM13/	RLA File :31/83/040/00007/AM13/	Lic.No/Date:3110054708 18.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(PC.Div) vide			

their U.O.No.46011/13/2008-PC.II dated 12.10.2011 the Committee decided to approve the case, on repeat basis as under:-

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Export Item	Qty.	Import Item	Qty.
Flow Improver (Maxdip 5050AB)	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed Xylene	0.420 Kg 0.110 Kg 0.040 Kg 0.520 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 6/20/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status: Case deferred
HQ File :01/83/050/00352/AM13/	RLA File :10/24/040/00022/AM13/	Lic.No/Date:1010050116 21.06.2012	Defer Date:
Decision : The Committee considered the case as per agenda and Committee defer the case as DBT has sought clarification from NC whether separate I.O Norms get fixed for a particular export product requiring varying quantities of same import input. Accordingly the case may be re-listed on 16.1.2013.			

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Case No.: 20/26/83-ALC1/2012	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status: Case Deferred
HQ File :01/83/050/00502/AM13/	RLA File :09/24/040/00115/AM13/	Lic.No/Date:0910053227 11.07.2012	Defer Date:16.01.2013
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.12.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 16.1.2013.			

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Case No.: 23/26/83-ALC1/2012	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status: Case Approved
HQ File :01/83/050/00505/AM13/	RLA File :09/24/040/00139/AM13/	Lic.No/Date:0910053228 11.07.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC Div) vide their U.O.No. 46011/52/2012-PC-II dated 18.7.2012 the Committee decided to approve the case, on repeat, as under:-			
Export Item	Qty.	Import Item	Qty.

	Polymer C Liquid (Solid content 17+/-1%)	1 Kg	1. Poly-Hexafluoro Propylene Oxide Methyl Ester (PHME)	0.151 Kg
			2. 3-N Methyl Aminopropylene Amide (MAPA)	0.013 Kg
			3. N, N-Dimethyl Dipropylene Triamine (DMAPAPA)	0.040 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:50/26/83-ALC1/2012	Party Name:MAHENDRA KUMAR(PROP.ARUNAS CO),	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00532/AM13/	RLA File :07/24/040/00117/AM13/	Lic.No/Date:0710089787 19.07.2012	Defer Date:16.01.2013
	Decision : D/L dated 22.11.2012 issued by DIPP. Reminder to firm dated 27.12.2012 issued by this office. Accordingly the case may be re-listed on 16.1.2013.			

20	Case No.:25/26/83-ALC1/2012	Party Name:UNI KLINGER LIMITED,	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00507/AM13/	RLA File :31/83/040/00080/AM13/	Lic.No/Date:3110055178 30.07.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 24.12.2012 issued by DIPP. Accordingly the case may be re-listed on 16.1.2013.			

21	Case No.:48/23/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00448/AM13/	RLA File :10/24/040/00038/AM13/	Lic.No/Date:1010050774 03.08.2012	Defer Date:16.01.2013
	Decision : Re-listed on 16.1.2013.			

22	Case No.:8/26/83-ALC1/2012	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00490/AM13/	RLA File :09/24/040/00205/AM13/	Lic.No/Date:0910053416 03.08.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 24.12.2012 issued by DIPP. Accordingly the case may be re-listed on 16.1.2013.			

23	Case No.:49/26/83-ALC1/2012	Party Name:DR AYKAN CHEMICALS PVT LTD	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00531/AM13/	RLA File :05/23/040/00162/AM13/	Lic.No/Date:0510331815 09.08.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 4.12.2012 issued by DBT. Accordingly the case may be re-listed on 16.1.2013.			

24	Case No.:51/26/83-ALC1/2012	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00533/AM13/	RLA File :05/23/040/00155/AM13/	Lic.No/Date:0510331780 09.08.2012	Defer Date:16.01.2013
	Decision : Reminer to firm dated 7.12.2013 issued by this office. Accordingly the case may be re-listed on 16.1.2013.			

25	Case No.:11/26/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00493/AM13/	RLA File :03/94/040/00323/AM13/	Lic.No/Date:0310705341 16.08.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 12.11.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 16.1.2013.			

26	Case No.:12/26/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00494/AM13/	RLA File :03/94/040/00017/AM13/	Lic.No/Date:0310705378 16.08.2012	Defer Date:16.01.2013
	Decision : As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 16.1.2013			

27	Case No.:8/22/83-ALC1/2012	Party Name:R.P.INDUSTRIES	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00399/AM13/	RLA File :05/24/040/00195/AM13/	Lic.No/Date:0510332154 21.08.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per Agenda and noted that a D/L dated 22.10.2012 has been issued by TA, C&PC (PC-II) and reminder dated 7.12.2012 to firm issued by this office. Accordingly the case may be re-listed on 16.1.2013.			

28	Case No.:34/26/83-ALC1/2012	Party Name:ADVANCE HOME AND PERSONAL CARE LTD.	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00516/AM13/	RLA File :05/23/040/00165/AM13/	Lic.No/Date:0510332312 22.08.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 24.12.2012 issued by DIPP. Accordingly the case may be re-listed on 16.1.2013.			

29	Case No.:28/26/83-ALC1/2012	Party Name:BANCO GASKETS (INDIA) LTD	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00510/AM13/	RLA File :34/24/040/00130/AM13/	Lic.No/Date:3410034967 24.08.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 24.12.2012 issued by DIPP. Accordingly the case may be re-listed on 16.1.2013.			

30	Case No.:10/26/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00492/AM13/	RLA File :03/94/040/00395/AM13/	Lic.No/Date:0310706514 27.08.2012	Defer Date:16.01.2013
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 16.1.2013			

31	Case No.:36/26/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00518/AM13/	RLA File :08/24/040/00178/AM13/	Lic.No/Date:0810114561 27.08.2012	Defer Date:16.01.2013
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 16.1.2013.			

32	Case No.:17/26/83-ALC1/2012	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00499/AM13/	RLA File :03/95/040/00395/AM13/	Lic.No/Date:0310706516 28.08.2012	Defer Date:16.01.2013
	Decision : D/L dated 19.11.2012 issued by DIPP. Accordingly the case may be re-listed on 16.1.2013.			

33	Case No.:37/26/83-ALC1/2012	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00519/AM13/	RLA File :08/24/040/00175/AM13/	Lic.No/Date:0810114604 28.08.2012	Defer Date:16.01.2013
	Decision :D/L dated 23.11.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 16.1.2013.			

34	Case No.:1/34/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00621/AM13/	RLA File :17/24/040/00036/AM13/	Lic.No/Date:1710005081 30.08.2012	Defer Date:16.01.2013
	Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.12.2012. Accordingly the case may be re-listed on 16.1.2013.			

35	Case No.:45/26/83-ALC1/2012	Party Name:ACCUMETRIC SILICONES PVT LTD	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00527/AM13/	RLA File :04/24/040/00088/AM13/	Lic.No/Date:0410139345 31.08.2012	Defer Date:16.01.2013
	Decision :D/L dated 5.11.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm dated 27.12.2012 issued by this office. Accordingly the case may be re-listed on 16.1.2013.			

36	Case No.:6/26/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00488/AM13/	RLA File :08/24/040/00191/AM13/	Lic.No/Date:0810115124 14.09.2012	Defer Date:16.01.2013
	Decision :As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 16.1.2013			

37	Case No.:61/26/83-ALC1/2012	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00543/AM13/	RLA File :31/83/040/00107/AM13/	Lic.No/Date:3110055808 17.09.2012	Defer Date:16.01.2013
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 27.12.2012 by E-mail. . Accordingly the case may be relisted on 16.1.2013			

38	Case No.: 62/26/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status: Case Deferred
	HQ File :01/83/050/00544/AM13/	RLA File :03/95/040/00922/AM12/	Lic.No/Date:0310709298 17.09.2012	Defer Date:16.01.2013
	Decision : As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 16.1.2013			

39	Case No.: 2/30/83-ALC1/2012	Party Name:MEGHMANI PIGMENTS	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status: Case Approved
	HQ File :01/83/050/00551/AM13/	RLA File :08/24/040/00236/AM13/	Lic.No/Date:0810115707 11.10.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/130/2010-Chem.II dated 17.12.2010 the Committee decided to approve the case as under :-			
39	Export Item	Qty.	Import Item	Qty.
	Pigment Red 122 Powder	1 Kg	1. Dimethyl Succinylo Succinate (DMSS) Powder	0.583 Kg
			2. Dimethyl Formamide (DMF) Powder	2.123 Kg
			3. Phosphorous Pentoxide (P 205) Powder	1.971 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

40	Case No.: 3/30/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status: Case Deferred
	HQ File :01/83/050/00552/AM13/	RLA File :08/24/040/00190/AM13/	Lic.No/Date:0810115788 17.10.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.1.2013			

	Case No.: 3/38/83-ALC1/2012	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status: Case Deferred
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41	HQ File :01/83/050/00724/AM13/	RLA File :03/95/040/00150/AM13/	Lic.No/Date:0310713232 19.10.2012	Defer Date:16.01.2013
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.1.2013				

42	Case No.:4/38/83-ALC1/2012	Party Name:NOBLE PRINTING PRESS	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Approved
	HQ File :01/83/050/00725/AM13/	RLA File :03/95/040/00504/AM13/	Lic.No/Date:0310713706 29.10.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No.Nil dated 24.12.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Printed Leaflets (Printed on paper 28 to 40 GSM+/- 10%)	1 Kg	Printing paper of relevant GSM	1.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

43	Case No.:1/38/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00722/AM13/	RLA File :30/24/040/00037/AM13/	Lic.No/Date:3010089807 05.11.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.1.2013			

44	Case No.:6/38/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00727/AM13/	RLA File :34/24/040/00189/AM13/	Lic.No/Date:3410035442 05.11.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.1.2013			

	Case No.:7/38/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Approved
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HQ File :01/83/050/00728/AM13/	RLA File :34/24/040/00179/AM13/	Lic.No/Date:3410035439 05.11.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/3/2008-Chem.II dated 19.4.2011 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 0.4% w/w GR (Ferterra 0.4% w/w GR)	1 Kg	Chlorantraniliprole Technical (Rynaxypyr Technical/DPX E2Y45 Technical)	0.00408 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:5/38/83-ALC1/2012	Party Name:PRABHU POLY COLOR PRIVATE LIMITED,	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Approved
HQ File :01/83/050/00726/AM13/	RLA File :04/24/040/00149/AM13/	Lic.No/Date:0410141070 16.11.2012	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/63/2007-PC.II dated 12.9.2011, the Committee decided to approve the case, on repeat basis, as under:-			
Export Item	Qty.	Import Item	Qty.
Polypropylene Compound (Containing 30+/-% Polypropylene and 70+/-1% Calcium Carbonate)	1 Kg	1. Polypropylene Granules 2. Calcium Carbonate	0.306 Kg 0.714 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:2/38/83-ALC1/2012	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00723/AM13/	RLA File :04/24/040/00156/AM13/	Lic.No/Date:0410141081 19.11.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per agenda and Committee noted that hard copy from the firm has been received and sent to DIPP on 28.12.2012. Accordingly the case may be relisted on 16.1.2013			

Case No.:8/38/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:38/83-ALC1/2012	Status:Case
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48			19.12.2012	Deferred
	HQ File :01/83/050/00729/AM13/	RLA File :08/24/040/00306/AM13/	Lic.No/Date:0810116669 05.12.2012	Defer Date:16.01.2013
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.1.2013				

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Case No.:9/38/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Approved
HQ File :01/83/050/00730/AM13/	RLA File :34/24/040/00210/AM13/	Lic.No/Date:3410035622 06.12.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/3/2008-Chem.II dated 15.11.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Indoxacarb 150 EC(Indoxacarb 15.8% EC)	1 Kg	1. Indoxacarb Technical (a.i 95% basis) (DPX-KN128 Melt Tech Bulk)	0.168 Kg
		2. Agnique ME 610/Agnique ME 610 U/Agnique ME 610- G/Agnique ME 810-F (Fatty Acid Methyl Esters)	0.683 Kg
		3. Agnique BL 2707 (Anionic/Non-ionic surfactant blend)	0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50	Case No.:10/38/83-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00731/AM13/	RLA File :08/24/040/00288/AM13/	Lic.No/Date:0810116721 07.12.2012	Defer Date:16.01.2013
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.1.2013				

51	Case No.:11/38/83-ALC1/2012	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00732/AM13/	RLA File :08/24/040/00307/AM13/	Lic.No/Date:0810116722 07.12.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.1.2013			

52	Case No.:12/38/83-ALC1/2012	Party Name:ARON UNIVERSAL LTD	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Approved
	HQ File :01/83/050/00733/AM13/	RLA File :07/24/040/00358/AM13/	Lic.No/Date:0710092355 07.12.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdraw the case from agenda.			

53	Case No.:13/38/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00734/AM13/	RLA File :30/24/040/00046/AM13/	Lic.No/Date:3010090376 10.12.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.1.2013			

54	Case No.:14/38/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:38/83-ALC1/2012 19.12.2012	Status:Case Deferred
	HQ File :01/83/050/00735/AM13/	RLA File :08/24/040/00314/AM13/	Lic.No/Date:0810116811 11.12.2012	Defer Date:16.01.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.1.2013			

Date:28.12.2012

G. SARAVANAN

Place:New Delhi

Foreign Trade Development Officer